

ITEM NO.29

COURT NO.4

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 34654/2015

(Arising out of impugned final judgment and order dated 24-06-2015
in FA No. 333/1988 passed by the High Court Of Judicature At Patna)

RAM PYARE SINGH

Petitioner(s)

VERSUS

MINA DEVI & ORS.

Respondent(s)

Date : 01-02-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. Akhilesh Kumar Pandey, AOR

For Respondent(s) Mr. Ravi Prakash, Adv.
Ms. Nikita C., Adv.
Ms. Iti Agarwal, Adv.
Mr. Chandra Prakash, AOR

UPON hearing the counsel the Court made the following
O R D E R

We are not inclined to interfere in the matter. The
special leave petition is, accordingly, dismissed.

Pending application(s), if any, shall stand disposed of.

(NARENDRA PRASAD)
COURT MASTER

(JAGDISH CHANDER)
COURT MASTER